

Central Administrative Tribunal Lucknow Bench Lucknow

Original Application No. 366/2009

This the 18th day of September, 2009

Hon'ble Dr. A. K. Mishra, Member (A)

Smt. Janaka, aged about 74 years, wife of Late Shri Suraj Deen, resident of Village-Poore Banai, Post-Deeh Mazarey-Dela Tehsil-Salon District – Raibareli.

Applicant

By Advocate Sri A. K. Pandey.

Versus

1. Union of India through Secretary Ministry of Railways, New Delhi.
2. General Manager, Northern Railway, Baroda House, New Delhi.
3. Divisional Railway Manager, (N.R) New Delhi.
4. Divisional Railway Manager, Ambala Cantt.

Respondents.

By Advocate Sri Deepak Shukla for Sri Prashant Kumar.

Order (Oral)

By Hon'ble Dr. A. K. Mishra, Member (A)

Heard the counsel for the parties.

2. The case of the applicant is that her husband died in the year 1975 while in service. A scheme was introduced by the Railways in the Year 1988 for grant of ex-gratia pensionary benefits to the employees who were in service prior to 1.1.1986. She made an application for grant of this facility. As per her understanding, PPO No. 0102021046 has been assigned in her name but, no payment has been made so far. It is her case that if a direction is given to Respondent No. 3 to dispose of the matter referred by DRM Ambala in his letter dated 19.2.2007 (Annexure 5), her purpose will be served.

3. Accordingly, the respondent No. 3 is directed to dispose of the pending matter relating to grant of ex-gratia pensionary benefits in her favour by a reasoned and speaking order according to rules within a period of three months from the date of supply of copy of this order. He may also treat the O.A. in this case as an additional representation of the applicant. No cost.


(Dr. A. K. Mishra)
Member (A)